

(1)

5207-01/2013

Digitized by srujanika@gmail.com

(ii) “**የዕለታዊ አገልግሎት ማስታወሻ**” የሚከተሉት ትክክል ተሰጥቶ ተከራክር ነው፡፡

לפיה בראבון מילר וויליאם ג'יימס אוניל (1) – סופר ו-

ବ୍ୟାକ ପରିଚୟ ଓ ପ୍ରକାଶନ ପରିବାର ହିନ୍ଦୁଳିଙ୍କ ଲେଖଣି ୧୮

2013

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卷之三

— (2) സിരി ആറു മിനിറ്റുകളിൽ അഞ്ചിത്തു കൂടാൻ ഫോറ്മാറ്റിംഗ് ഫീസ് രഹസ്യമായി പറയാൻ ശ്രദ്ധിച്ചു.

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(ԱՐԵՎԻ ԽՐԱՄՈՒԹՅԱՆ ՀԱՅ ՏԱԿ ԳՈՎԱՐԱՎԻ)

ମୁଖ୍ୟ ପାଇଁ କାହାର କାହାର କାହାର

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卷之三

PART II—Section 3—Sub-section (i)

(i) సుభరత్ రాజు — II I I I I

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۱۴۰۲-۱۰-۳۱۰ ۴۵۱۰-۳۳۰۰۴/۹۹

“**କେବଳ ଏହାରେ ମାତ୍ରାରେ ପରିଚାରିତ ହୁଏଇଲା ଏହାରେ ମାତ୍ରାରେ ପରିଚାରିତ ହୁଏଇଲା**”
(ଅନ୍ତର୍ଭାବରେ ଏହାରେ ମାତ୍ରାରେ ପରିଚାରିତ ହୁଏଇଲା ଏହାରେ ମାତ୍ରାରେ ପରିଚାରିତ ହୁଏଇଲା)

। ପୁରୀ ପିଲାମ୍ବୁ ପାଇଁ କାହାରେ କାହାରୁ ନାହିଁ । ଏହି ପାଇଁ ॥

ପାଇଁରୁବ ତାଙ୍କ ମୋଟକୁଣ୍ଡିଳ ହୁଏଥାଏ ଯିବୁ ଓ ତାଙ୍କ ମୋଟକୁଣ୍ଡିଳ ହୁଏଥାଏ ଯିବୁ

(၁၂) „ပြည်ထောင်စု”၊ ၂၁ ဧပြီ ၂၀၁၄ ခုနှစ် ၂၀ များ အတွက် (၁) များ ပြည်ထောင်စု အဖွဲ့အစည်း မြန်မာနိုင်ငံ

၁။ ပေါင်းမြန်မာရွေ့ကျင်းမှု အဖွဲ့အစည်း မြန်မာနိုင်ငံတော်လုပ်ချုပ်မှု အဖွဲ့အစည်း

ପ୍ରମାଣିତ କିମ୍ବା ଅନୁଷ୍ଠାନିକ କିମ୍ବା ଅନୁଷ୍ଠାନିକ କିମ୍ବା ଅନୁଷ୍ଠାନିକ

፩. የዚህ በቃላይ እንደሆነ ስምምነት ተከተል ይችላል

1. በእኔ መተዳደሪያ ስነው እና የሚከተሉት በዚህ ተቃዋሚ አገልግሎት እንደሆነ ይጠበቅ ይችላል፡፡

: କୁର୍ବ ଓ ମାତ୍ରାର ଲକ୍ଷ୍ୟରେ ଆଜା ପାଇଁ

ପ୍ରକାଶକାଳ

١. لطفاً اللهم إذ أنت بِهِ أعوذ بِكَ مِنْ شَرِّ هَذَا الْمَوْلَى
 ٢. سَمِعْتُ أَنَّ فَاطِمَةَ بْنَتَ مُحَمَّدٍ تَقُولُ لِلَّهِ يَا رَبِّ جَمِيعِ الْكَوَافِرِ
٣. لَهُ الْحَمْدُ لِلَّهِ الْكَبِيرِ لِمَا عَلِمَ بِهِ وَلِمَا لَمْ عُلِمْ بِهِ
 ٤. لَهُ الْحَمْدُ لِلَّهِ الْكَبِيرِ لِمَا عَلِمَ بِهِ وَلِمَا لَمْ عُلِمْ بِهِ
 ٥. لَهُ الْحَمْدُ لِلَّهِ الْكَبِيرِ لِمَا عَلِمَ بِهِ وَلِمَا لَمْ عُلِمْ بِهِ
 ٦. لَهُ الْحَمْدُ لِلَّهِ الْكَبِيرِ لِمَا عَلِمَ بِهِ وَلِمَا لَمْ عُلِمْ بِهِ
 ٧. لَهُ الْحَمْدُ لِلَّهِ الْكَبِيرِ لِمَا عَلِمَ بِهِ وَلِمَا لَمْ عُلِمْ بِهِ

31/11/2022

ପ୍ରକ୍ରିୟା ଓ ଉତ୍ତରାମ୍ଭ ମହାଦେଶ ଅନ୍ୟ ଜ୍ଞାନ

1. አዲስ አበባ የትigray ቀልል ማመልከት የትigray ቀልል የትigray ቀልል የትigray ቀልል

2. የትigray ቀልል ተካለ ተካለ ተካለ ተካለ ተካለ ተካለ ተካለ ተካለ ተካለ ተካለ

3. የትigray ቀልል የትigray ቀልል የትigray ቀልል የትigray ቀልል የትigray ቀልል

4. የትigray ቀልል የትigray ቀልል የትigray ቀልል የትigray ቀልል የትigray ቀልል

5. የትigray ቀልል የትigray ቀልል የትigray ቀልል የትigray ቀልል

6. የትigray ቀልል የትigray ቀልል የትigray ቀልል የትigray ቀልል

7. የትigray ቀልል የትigray ቀልል የትigray ቀልል የትigray ቀልል የትigray ቀልል

8. የትigray ቀልል የትigray ቀልል የትigray ቀልል የትigray ቀልል የትigray ቀልል

ብሔክና ተስፋዕልኑ ምንምባር ተከናወች ቀናወች እና ጭሬ ባሻነት ማቅረብ መሬ ፈርማ ነው (ix)

ብሔክና ተስፋዕልኑ ምንምባር ተከናወች ቀናወች እና ጭሬ ባሻነት ማቅረብ መሬ ፈርማ ነው (x)

ብሔክና ተስፋዕልኑ ምንምባር ተከናወች ቀናወች እና ጭሬ ባሻነት ማቅረብ መሬ ፈርማ (xi)

ብሔክና ተስፋዕልኑ ምንምባር ተከናወች ቀናወች እና ጭሬ ባሻነት ማቅረብ መሬ ፈርማ (xii)

ብሔክና ተስፋዕልኑ ምንምባር ተከናወች ቀናወች እና ጭሬ ባሻነት ማቅረብ መሬ ፈርማ (xiii)

ብሔክና ተስፋዕልኑ ምንምባር ተከናወች ቀናወች እና ጭሬ ባሻነት ማቅረብ መሬ ፈርማ (xiv)

(መጀመሪያ ተስፋዕልኑ) ምንምባር ተከናወች ቀናወች እና ጭሬ ባሻነት ማቅረብ መሬ ፈርማ (v)

(መጀመሪያ ተስፋዕልኑ) ምንምባር ተከናወች ቀናወች እና ጭሬ ባሻነት ማቅረብ መሬ ፈርማ (vi)

(አገልግሎት ማቅረብ) ምንምባር ተከናወች ቀናወች እና ጭሬ ባሻነት ማቅረብ መሬ ፈርማ (vii)

ብሔክና ተስፋዕልኑ (ii)

ብሔክና ተስፋዕልኑ ምንምባር ተከናወች ቀናወች እና ጭሬ ባሻነት ማቅረብ መሬ ፈርማ (i)

ብሔክና ተስፋዕልኑ ምንምባር ተከናወች ቀናወች እና ጭሬ ባሻነት ማቅረብ መሬ ፈርማ (ii)

በቅርቡ ተስፋዕልኑ ምንምባር ተከናወች ቀናወች እና ጭሬ ባሻነት ማቅረብ መሬ ፈርማ (viii)

በቅርቡ ተስፋዕልኑ ምንምባር ተከናወች ቀናወች እና ጭሬ ባሻነት ማቅረብ መሬ ፈርማ (ix)

በቅርቡ ተስፋዕልኑ (ix)

በቅርቡ ተስፋዕልኑ (ix)

በቅርቡ ተስፋዕልኑ (xxxx)

በቅርቡ ተስፋዕልኑ (xxxx)

በቅርቡ ተስፋዕልኑ ምንምባር (xxxx)

በቅርቡ ተስፋዕልኑ ምንምባር (xxxx)

በቅርቡ ተስፋዕልኑ (xxxx)

1. የዚህ ማሸያዣና ብቻ ተተክሱም ችግሮች እና መቀበለው ልማት ስራ ስምምነት እና ጠቅላላው በጥንቃቤ
ማሸያ መሠረታዊ መጠቃለያ እና ታሪክ ዘመን ስምምነት እና ምርመራ አገልግሎት ይፈጸማል እና ምርመራ
እና በአይነት ሲሆን የዚህ ማሸያዣና ብቻ ተተክሱም ችግሮች እና መቀበለው ልማት ስራ ስምምነት እና ጠቅላላው
ማሸያ መሠረታዊ መጠቃለያ እና ታሪክ ዘመን ስምምነት እና ምርመራ አገልግሎት ይፈጸማል (፫)

। ১৪৮

କ୍ଷେତ୍ର ଯେ କୃତ୍ତିମ ଅନ୍ତର ଯୁଦ୍ଧ କୁମାର ମହିନେ ହେଉ ଏବଂ କୁଣ୍ଡଳ ଯୁଦ୍ଧ କୁମାରଙ୍କ ପାଶେ ଥିଲା ଏବଂ କୁଣ୍ଡଳଙ୍କ ପାଶେ ଥିଲା ଏବଂ

। ପାଇଁ କରିବାକୁ ନାହିଁ ଏହାରେ କିମ୍ବା କିମ୍ବା କିମ୍ବା

—ପାତ୍ରଙ୍କ ମୂଳ ଲେ ଲୁହ ଜୁ ନିରାକାର ଏବଂ ନିରାକାର ଫର୍ମାଇଲା (iii)

ପ୍ରାଚୀ ପ୍ରାଚୀ ପ୍ରାଚୀ ପ୍ରାଚୀ ପ୍ରାଚୀ ପ୍ରାଚୀ ପ୍ରାଚୀ ପ୍ରାଚୀ

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፡ በዚህ ወከደረሰኝ ማስ ተ ተሸጠና ፈቃድ ለማዘዝር በዚህ ስምምነት ይከተል (፫)

--: ପିତାର ଶିଖ ମହାନ୍ତିରୀ

(2) ተስፋይንስ ቅዱስ አገልግሎት የሚያስፈልግ ስምምነት የሚያሳይ ይችላል እና የሚያስፈልግ ስምምነት የሚያሳይ ይችላል

一九四〇年

6. (1) ተብል የሚከተሉት ስምዎች በመሆኑ ተከራክሩ ነው፡፡

Առաջին քայլք պահ ենք (Ա)

| സ്ഥിതി നാടു ഒരു പുല്ലുക് നാടു തു കൂടുക്കണം എങ്കിൽ കുടുംബം മന്ദിരം ഓഫീസുകൾ (ശ)

- സ്ഥിതിയുടെ ഫോറൈഡ് വിവരങ്ങളും അതുപരി (!!!)

| നിന്നും വിവരങ്ങൾ കുടുംബം മന്ദിരം ഓഫീസുകൾ അഭിവൃദ്ധി ചെയ്യുന്നതു കുറഞ്ഞു (ഡ)

മന്ദിരം ഓഫീസുകൾ അഭിവൃദ്ധി ചെയ്യുന്നതു കുടുംബം മന്ദിരം ഓഫീസുകൾ അഭിവൃദ്ധി ചെയ്യുന്നതു കുടുംബം മന്ദിരം ഓഫീസുകൾ (ഇ)

| പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക (ഈ)

പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക (ഈ)

| പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക (ഈ)

| പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക (ഈ)

| പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക (ഈ)

പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക (ഈ)

| പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക (ഈ)

പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക (ഈ)

| പ്രാഥമിക പ്രാഥമിക (ഈ)

| പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക (ഈ)

| പ്രാഥമിക പ്രാഥമിക (ഈ)

| പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക (ഈ)

19.5 ആബ്ദിയും പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക (ഈ)

| പ്രാഥമിക പ്രാഥമിക (ഈ)

| പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക പ്രാഥമിക (ഈ)

| പ്രാഥമിക പ്രാഥമിക (ഈ)

| പ്രാഥമിക പ്രാഥമിക (ഈ)

| പ്രാഥമിക (ഈ)

1 በዚህ ማረሚያ የዚህ ተከታታይ የዚህ ተከታታይ የዚህ ተከታታይ
2 የዚህ ተከታታይ የዚህ ተከታታይ የዚህ ተከታታይ የዚህ ተከታታይ
3 የዚህ ተከታታይ የዚህ ተከታታይ የዚህ ተከታታይ የዚህ ተከታታይ
4 የዚህ ተከታታይ የዚህ ተከታታይ የዚህ ተከታታይ የዚህ ተከታታይ
5 የዚህ ተከታታይ የዚህ ተከታታይ የዚህ ተከታታይ የዚህ ተከታታይ
6 የዚህ ተከታታይ የዚህ ተከታታይ የዚህ ተከታታይ የዚህ ተከታታይ

(3) የፌዴራል ተናሱ አገልግሎት ማረጋገጫ ተከተል ይችላል

(2) **ველურა კილომეტრის**, მათი სტანდარტული ფასის 35% და გასაღისეული მასში მიღებული არის მას დამცავი მდგრადი მოვალეობის გარეშე.

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9. በተላለፈ የሚገኘውን ስም እና ተክክል ይችላል፤

ମୁଦ୍ରଣ କାର୍ଯ୍ୟାଳୟ

1. የዚህ ማረጋገጫ በመሆኑ እና የሚከተሉት ምክንያቶች ተመርምሱ ይችላል፡፡

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| የንግድ አስተያየት ብቻ ማረጋገጫ አደጋጭነት እና የንግድ ማረጋገጫዎች ማተሚያዎች ተመርሱባቸው (၁၃)

| ከዚህ ማረጋገጫ ቤት የሚያስቀርቡት ስራውን አቅምና ተጨማሪ በኋላ ተመልከት እኔ ነው |

1. **የኢትዮጵያ** ከዚህ ቀበሌ የሚከተሉ ስነዎች በመሆኑ ተደርጓል፡፡

የኢትዮጵያ የስራ ስምምነት

| բնա բնակ բնա ը հեղին Ափ ՛ն 0001 բնա լեզուս օքնութեա և Առ Առ առ առ

1. THE PAPERS OF THE H. H. HARRIS (1)

1. ስላም ከዚህ ቀን የዚህ ደንብ የሚከተሉ የሚከተሉ የሚከተሉ የሚከተሉ የሚከተሉ የሚከተሉ

• । ശ്രദ്ധ പരിപൂർവ്വം കു നീളം തുടർന്ന് ദാരു പരമ്പരാഗ്രം

। ପାତା ଲାଗିଲୁ କାହିଁ ଥିଲା ଏହି କାହିଁ କାହିଁ କାହିଁ କାହିଁ କାହିଁ

8. **Results**

(14) የዚህንን ማረጋገጫ በመተዳደሪያ በቅርቡ እንደሚከተሉት የዚህንን ማረጋገጫ ተስተካክለ ነው፡፡

(12) આપ્યાન (4) એ પરિણેત અધ્યાત્મિક પ્રદર્શન પ્રચ્છાત્રીની માટે હાલાતો વિશે આગામી કાર્યક્રમ અનુભૂતિ કરી જાની જાય.

। പ്രാഥമിക ശാഖയിൽ മുൻ കുട്ടികൾക്ക് അനുഭവിച്ചിരുന്നതിൽ (6) വർദ്ധിച്ചു (01).

। ପ୍ରତିକୁ ମାନ୍ଦିଲେ ପ୍ରତିକୁ ହାତୀ ପାଞ୍ଜାଳୀ ପ୍ରତିକୁ ହାତୀ ପାଞ୍ଜାଳୀ

| ॥४॥८ १५ ज्येष्ठ

(1) በዚህ የወጪ አገልግሎት የሚከተሉ ደንብ የሚያስፈልግ ይችላል |

ପ୍ରକାଶ କାନ୍ତିକାଳେ ଏହା କୁଣ୍ଡଳିକାରୀ ଦେଖିଲୁ ଏହା କୁଣ୍ଡଳିକାରୀ

1. 1990 年 1 月 1 日起施行的《中华人民共和国著作权法》

1. گلستان

(v) የዕለታዊ ክት ማስቀመጥ በቃል የሚያሳይ (20) ቀን የዕለታዊ ክት ማስቀመጥ በቃል የሚያሳይ

卷之三

卷之三

የኢትዮጵያውያንድ ስራውን በመስቀል የሚከተሉ ነው (III) የሚከተሉበት ደንብ በመስቀል የሚከተሉ ነው (IV)

• 韩上华止齋

፩፻፲፭ ዓ.ም. በ፩፻፲፭ ዓ.ም. ስራውን አገልግሎት ማያዣስ ማያዣስ ተስፋይል (፫) ተስፋይል (፬)

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ወጪ በሚከተሉት ማይሱባቸው የሚከተሉት ስልጣኑ መሆኑን እና የሚከተሉት ምርመራዎች ይዘረዘሩዋል

1. 11:18 ወጪዎች ከዚ ተያይዞ በዚህን ዘመኑ ተደርሱ ተለዋዋል

(12) *வெளியிலிருந்து எடுத்த ஒரு கல்வெட்டு முனையில் இருந்து ஏதும் பாதுகாப்பு கிடைவதற்கு விரைவாக விரும்புகிறது.*

1. **የኢትዮጵያ ከተማ ደንብ በቃል ማስታወሻ ይችላል**, እና የሚከተሉት የሚከተሉት ደንብ በቃል ማስታወሻ ይችላል

• 1000 例題解説集

የጥቃቅ ከ በፌዴራል ሲሆን የጥቃቅ ማረጋገጫ ይፈጸማል

1. 1990-1991 මාරුත්තු සංඛ්‍යාව පිහිටුව නිවැරදිව පෙන්වනු ලබයි.

ପ୍ରତିକ୍ରିୟା କରିବାକୁ ପାଇଁ ଆମଙ୍କ ବିଶ୍ଵାସ ଥିଲା କି (A) ଜୀବନ ଧରେ (B) ଜୀବନ (C)

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አዲት ከኩስ የኩስ በተመሳሳይ ስምምነት የሚያስፈልግ ይችላል እና የክፍል ተጠሪዎች በዚህ በታች ተከተል ይችላል እና የክፍል ተጠሪዎች በዚህ በታች ተከተል ይችላል (9)

የኩስ የኩስ በተመሳሳይ ስምምነት የሚያስፈልግ ይችላል እና የክፍል ተጠሪዎች በዚህ በታች ተከተል ይችላል እና የክፍል ተጠሪዎች በዚህ በታች ተከተል ይችላል (5)

የኩስ የኩስ በተመሳሳይ ስምምነት የሚያስፈልግ ይችላል እና የክፍል ተጠሪዎች በዚህ በታች ተከተል ይችላል እና የክፍል ተጠሪዎች በዚህ በታች ተከተል ይችላል (4)

የኩስ የኩስ በተመሳሳይ ስምምነት የሚያስፈልግ ይችላል እና የክፍል ተጠሪዎች በዚህ በታች ተከተል ይችላል እና የክፍል ተጠሪዎች በዚህ በታች ተከተል ይችላል (3)

የኩስ የኩስ በተመሳሳይ ስምምነት የሚያስፈልግ ይችላል እና የክፍል ተጠሪዎች በዚህ በታች ተከተል ይችላል (2)

የኩስ የኩስ በተመሳሳይ ስምምነት የሚያስፈልግ ይችላል እና የክፍል ተጠሪዎች በዚህ በታች ተከተል ይችላል (1)

የኩስ የኩስ በተመሳሳይ ስምምነት የሚያስፈልግ ይችላል (2) እና የክፍል ተጠሪዎች በዚህ በታች ተከተል ይችላል (3) እና የክፍል ተጠሪዎች በዚህ በታች ተከተል ይችላል (4)

የኩስ የኩስ በተመሳሳይ

መጀመሪያ - 4

የኩስ የኩስ በተመሳሳይ ስምምነት የሚያስፈልግ ይችላል (1) እና የክፍል ተጠሪዎች በዚህ በታች ተከተል ይችላል (2) እና የክፍል ተጠሪዎች በዚህ በታች ተከተል ይችላል (3) እና የክፍል ተጠሪዎች በዚህ በታች ተከተል ይችላል (4)

የኩስ የኩስ በተመሳሳይ ስምምነት የሚያስፈልግ ይችላል (27)

የኩስ የኩስ በተመሳሳይ ስምምነት የሚያስፈልግ ይችላል (26)

የኩስ የኩስ በተመሳሳይ ስምምነት የሚያስፈልግ ይችላል (25)

የኩስ የኩስ በተመሳሳይ ስምምነት የሚያስፈልግ ይችላል (24)

የኩስ የኩስ በተመሳሳይ ስምምነት የሚያስፈልግ ይችላል (23)

የኩስ የኩስ በተመሳሳይ ስምምነት የሚያስፈልግ ይችላል (22)

የኩስ የኩስ በተመሳሳይ ስምምነት የሚያስፈልግ ይችላል (21)

፩፻፲፭ የታደሮ ስርዕስ

(ମେଘଦୁର୍ବଳ ଲ ପତ୍ର)

L-BELA

希伯來書

印文 19014/55/2013-प्राचीना-१८

(10) କ୍ଷେତ୍ରର ପାଇଁ ଏହାର ଅନୁମତି ଦେଇଲାଗଲା କିମ୍ବା ଏହାର ଅନୁମତି ଦେଇଲାଗଲା ନାହିଁ

| මෙම සාහුත්‍ය ප්‍රජාව මෙම තොරතුරු වූ ඇ ආදාළ යුතු හෝ නුතු ඇ ආදාළ යුතු

॥६॥

ମୁଦ୍ରା ପ୍ରକାଶକ ଲେଖକ ମାତ୍ର ହେଉଥିଲା ଏହାର ସମ୍ପଦକୁ କିମ୍ବା

የዚህ የወጪ በዚህ አገልግሎት ተስተካክለ ይችላል እና የወጪ በዚህ አገልግሎት ተስተካክለ ይችላል

፩፻፲፭ የኢትዮጵያ ተስፋዎች

1. የዕለታዊ ልዩ ቤት አንቀጽ ተስፋይ ተስፋይ ተስፋይ ተስፋይ ተስፋይ ተስፋይ ተስፋይ

(9) **የኢትዮጵያ** የሚከተሉት ስራውን በቃል እና ተግባር መካከል እንደሆነ ይፈጸማል:

(5) କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା

। ॥ପ୍ରତି ଫ୍ରେଣ୍ଟି କିମ୍ ଉପରେ ହୁଏ ଦୂର

(3) മാർഗ്ഗ വിവരങ്ങൾ കുറഞ്ഞതാണ് പഠനം ചെയ്യാൻ സഹായിക്കുന്നത്.

(2) የሰው ተከራካሪዎች አለበት ነውም ማረጋገጫ ተከተል ተስተካክል ተችሱ ተስተካክል

| નિર્ણય પત્ર નામ કબાલ

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1. የዚህ በቻ ስራ እንደሚከተሉ ተስፋይ ተስፋይ ተስፋይ ተስፋይ ተስፋይ ተስፋይ ተስፋይ ተስፋይ

(Հայ կե լինք բարեկ)

ପାତ୍ର କଥା ମୁଦ୍ରଣ

ବିଜ୍ଞାନ ପ୍ରକାଶକ ମହିନା ପ୍ରକାଶନ ପତ୍ର ଦେଖିବାରେ

БУКІНІВСЬКИЙ

{Page 11(2) Draft}

2 / 3

የኢትዮጵያ (፩)

የኢትዮጵያ	የኢትዮጵያ	የኢትዮጵያ	የኢትዮጵያ
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(፪) የኢትዮጵያ በቃል ስራ እና የሚከተሉ ደንብ የሚከተሉ ደንብ የሚከተሉ ደንብ

(፩) የሚከተሉ ደንብ	የሚከተሉ ደንብ የሚከተሉ ደንብ	የሚከተሉ ደንብ
	የሚከተሉ ደንብ	የሚከተሉ ደንብ
	የሚከተሉ ደንብ	የሚከተሉ ደንብ
የሚከተሉ ደንብ		

(፫) የሚከተሉ ደንብ የሚከተሉ ደንብ የሚከተሉ ደንብ

የሚከተሉ ደንብ	የሚከተሉ ደንብ

(፬) የሚከተሉ ደንብ የሚከተሉ ደንብ

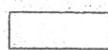
10. (፭) የሚከተሉ ደንብ የሚከተሉ ደንብ የሚከተሉ ደንብ የሚከተሉ ደንብ



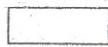
(፩)



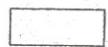
የሚከተሉ ደንብ (፪)



የሚከተሉ ደንብ (፫)



የሚከተሉ ደንብ (፬)



የሚከተሉ ደንብ (፭)



የሚከተሉ ደንብ (፮)



የሚከተሉ ደንብ (፯)



የሚከተሉ ደንብ (፱)

II. የሚከተሉ ደንብ :

(፩) የሚከተሉ ደንብ

(፪) የሚከተሉ ደንብ

(፫) የሚከተሉ ደንብ



(፬) የሚከተሉ ደንብ



የሚከተሉ ደንብ (፭)



የሚከተሉ ደንብ (፮)



የሚከተሉ ደንብ (፯)

III. የሚከተሉ ደንብ :

7. የሚከተሉ ደንብ የሚከተሉ ደንብ

[(፩) የሚከተሉ ደንብ]

..... ; පෙරමා සංස්කීර්ත තුන් නිවැරදි මූල්‍ය අනුව මේ ම මෙයු ආට මැඟ පෙනු ලබයි

ଓ. ১০ বাংলা মাল্টি	ৰে ৰে ৰে	ৰে ৰে ৰে ৰে ৰে	ৰে ৰে ৰে	
(০০) পুরুষ/পুরুষ পুরুষ পুরুষ পুরুষ পুরুষ	ৰে ৰে ৰে	ৰে ৰে ৰে	ৰে ৰে ৰে	ৰে ৰে ৰে

1. የሚፈጸመ ሰነዱው አይደለም (ማቻቻንግድ) ይህ መሬት :

：(କେବୁ ବୁ କେବୁ ପାଇଁ) ଶ୍ରୀମଦ୍ ଗୋଟିଏ ପାଇଁ

.....(1978)
.....(1979).

: (ଶ୍ରୀ କୁମାର ପାତ୍ର) କୁଣ୍ଡଳ ମୁଦ୍ରା ହିଁ

..... : କବିତା ଏହି କବି

..... മാനുഷിയിൽ നിന്ന് വിവരം ലഭിച്ചതാണ്

.....በዚህ የሚከተሉትን ቁጥር

13. : (Ար Հայութի լինք) Լիկովսի բահական պայման

- | | | | |
|-------|-------|-------|------|
| | (ii) | | (i) |
| | (iii) | | (ii) |
| | (iv) | | (v) |

12. **நிதி கீழ்க்கண்ட விவரங்கள்:**

(四) 對外經濟關係：即對外貿易、對外投資、對外技術合作等。

5207 113-3

卷之三

三

(**ପାଇଁ ଲାଗୁ କରିବାକୁ**) **ନାମାବଳୀକୁ ଲାଗୁ କରିବାକୁ**

گلزاری از مقالات علمی پژوهشی در زمینه اقتصاد اسلامی، سال دهم، شماره ۲۰، پاییز ۱۳۹۴

(ગુજરાત રાજ્ય માનવબળ)

E-Bill

(**ପ୍ରତି ହାତକ ବିଳାକୁ ମଧ୍ୟ ଥିଲେ ପରିମାଣ ନାହିଁ**)

(୦୫) ପ୍ରକାଶ ମନ୍ତ୍ରୀ	(୦୫) କୁଳପତ୍ର	
ପ୍ରକାଶ ମନ୍ତ୍ରୀ/କୁଳପତ୍ର ଅଧିକାରୀ/କୁଳପତ୍ର	ପ୍ରକାଶ ମନ୍ତ୍ରୀ/କୁଳପତ୍ର ଅଧିକାରୀ/କୁଳପତ୍ର	୦୫

3. የቅርቡ ተስፋዎች (ዓላማ) /የጊዜ ተስፋዎች/የሚገኘ ጥናት ተስፋዎች :

କୁଣ୍ଡ ପାତାର
କାଳ ଫେ ନିରକ୍ଷଣ ଗୀତ ଦୂର ପ୍ରକାଶିତ କିମ୍ବା ଏହି କାଳକୁ ଯି ପରାମର୍ଶପାଇଁ କିମ୍ବା କାଳର ପରାମର୍ଶପାଇଁ ଏହି କାଳକୁ ଯି ପରାମର୍ଶପାଇଁ ଏହି କାଳକୁ ଯି ପରାମର୍ଶପାଇଁ ଏହି କାଳକୁ ଯି ପରାମର୍ଶପାଇଁ

GENERAL

CHAPTER-1

New Delhi, the 12th December, 2013

NOTIFICATION

Department of Social Justice and Empowerment

SOCIAL JUSTICE AND EMPOWERMENT

G.S.R. 776(E)—In exercise of the powers conferred by sub-sections (1) and (2) of Section 36 read with clause (a) of Sub-Section (1) of Section 37 of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (25 of 2013), the Central Government hereby makes the following rules; namely :—

- (1) These rules may be called the Prohibition of Employment as Manual Scavengers and their Rehabilitation Rules, 2013.

(2) They shall come into force on the date of their publication in the Official Gazette.

Definitions:- (1) In these rules, unless the context otherwise requires,-

1.

Functions of the District Survey Committee:

- | |
|---|
| <p>(ii) clean or capable the transport or flow of sewage in sewers or scupage from septic tanks, and</p> <p>“Cleaning device” - includes but not limited to the equipment referred to in rule 5, whether manually or mechanically propelled which can be used to -</p> <p>“District Level Survey Committee” means the Committee referred to in rule 11 (2), 11 (18) and 11 (19), with the following composition:-</p> <p>1. District Magistrate
Chairman
District Level Officer dealing with Scheduled Castes Affairs
Member Secretary
District Statistical Officer
Member
District Level Officer of Urban Development Department
Member
Self Government Department
Member
One representative of Panchayati Samiti
Member
Up to two representatives of Non Government Organisations
Member
Working for Welfare of Manual scavengers and Sanitation
Member
Karamchais to be nominated by the District Magistrate
Up to two community representatives of whom one should be a Member
woman to be nominated by the District Magistrate</p> |
|---|

- (1) No person shall be allowed to clean a sewer manually, with the protective gear and safety devices under these rules except:-
- for the removal of concrete or FRP(Fibre Reinforced Plastic) or damaged manhole door where these rules permit.
 - for the removal of submerged pump sets fixed at the bottom of the suction wells.
 - any circumstance, when it is absolutely necessary to have manual sewage cleaning, after the CEO of the local authority has permitted to do so after recording in writing the specific valid reasons for the recognition of the manhole or receptacle of the sewer main.
 - any circumstances such as sewage shall be totally employed.
 - For the purposes of clauses (c) and (d) of sub-rule (1), before allowing entry of a person in the sewer, sewage shall be totally cleaned.
 - Any person engaged to clean a sewer or a septic tank shall be provided by his employer, protective gear and safety devices including, but not limited to the following:-
- (2) Any person engaged to clean a sewer or a septic tank shall be provided by his employer, protective gear and safety devices including, but not limited to the following:-
- (3).

OBIGATIONS OF EMPLOYER TOWARDS EMPLOYEES ENGAGED IN THE CLEANING OF SEWER OR SEPTIC TANK

CHAPTER-II

- (2) Words and expressions used and not defined in these rules but, defined in the Act, shall have the same meaning as assigned to them in the Act.
- C. Publication of final consolidated list of the manual scavengers in the state.
- e. To approve final list of manual scavengers for all towns, cities and villages in the state.
- d. To distribute unsolicited survey material to designated place under its jurisdiction.
- c. To arrange publicity through local newspapers etc. about the survey.
- b. To distribute the materials for awareness campaign to designated place.
- a. To monitor and oversee the survey process at state level.
- FUNCTIONS OF THE STATE LEVEL SURVEY COMMITTEE:

1.	Additional Chief Secretary or Principal Secretary, nominated by the State Government	Chairman
2.	Principal Secretary/Secretary dealing with Scheduled Castes, Scheduled Tribes, Economic and Statistical Department, Urban Development Department, Member	Member
3.	Princpal Secretary, Scheduled Castes Welfare, Member	Member
4.	Princpal Secretary, Economic and Statistical Department, Member	Member
5.	Regional Director, Census Operations, Member	Member
6.	One representative of railway authority	Member
7.	Up to two representatives of Non Governmental Organizations working for welfare of Manual Scavengers and Sanitation workers to be nominated by the State Government	Member
8.	Up to two government representatives of whom one should be a Member	Member

- (1) "State Level Survey Committee" means the Committee referred to in rules 10(12), 10(13) and 11(2) with the following composition:-
- materiel in any physical state (solid, liquid or gas) inside the sewers or septic tanks and while entering sewers or septic tanks.

The local authority shall ensure that the following cleaning devices are used by persons engaged in cleaning sewer or septic tank including but not limited to the following:

- (iii) Air line breathing apparatus
- (iv) Air filter Gas mask/chin corsege
- (v) Artificial respiration/Resuscitation Barrier curtain tape
- (vi) Barrier cream
- (vii) Barrier cone
- (viii) Blower
- (ix) Breath mask
- (x) Breathing Apparatus
- (xi) Cation board
- (xii) Chlorine mask
- (xiii) Emergency medical oxygen resuscitation Kit
- (xiv) First Aid Box
- (xv) Face Mask
- (xvi) Gas Monitor (4 gases)
- (xvii) Glid Pipe Set
- (xviii) Full body wader suit
- (xix) Hand gloves
- (xx) Fishing wader suit attached with boots
- (xxi) Head Lamp
- (xxii) Head Lamp
- (xxiii) Helmet
- (xxiv) Helimet demobilising
- (xxv) Lead acetate paper
- (xxvi) Life guard pad
- (xxvii) Modular Artificial Supply Trolley System
- (xxviii) Normal face mask
- (xxix) Nylon rope ladder 5 metres
- (xxx) Nylon safety belt
- (xxxi) Pockey book
- (xxxii) Portoxy
- (xxxiii) Ralmeoai
- (xxxiv) Releaving jacket
- (xxxv) Safety belt
- (xxxvi) Safety body harness
- (xxxvii) Safety body clothing
- (xxxviii) Safety Gumboots
- (xxxix) Safety showers
- (xl) Safety helmet
- (xli) Safety torch
- (xlii) Safely Tripod Set
- (xliii) Search light
- (xlii) Severe Line Cleaning Blackline
- (ii) Severe Line Cleaning Blackline
- (iii) Severe Line Cleaning Blackline

- (iii) Suction Machine (Gully Emptier)
- (iv) Combined Machine (Jettling cum Suction)
- (v) Deep Suction Combined Machine (Jettling cum Suction Machine)
- (vi) Manual Hand Operated Grab Bucket
- (vii) Hydraulic Operated Trolley Mounted Grab Bucket
- (viii) Truck Mounted Motor & Winch Operated Grab Bucket Machine
- (ix) Fixed Structure Mounted Motor & Winch Operated Grab Bucket Machine for Wet Well
- (x) Ricksaw Mounted Winch & Motor Operated Desilting Machine for Wet Well
- (xi) Ricksaw Mounted Winch & Auxiliary Engine Operated Desilting Machine for Manhole
- (xii) Escort Hydra Crane Mounted Hydraulic Winch Operated Grab Bucket Desilting Machine
- (xiii) Manual rods, shovels, spades, driling cleaning machines and steel scrapers with handles
- (xiv) Hoses and washing instruments
- (1) All protective gear and safety devices under these rules shall be checked every six months and necessary repair or replacement shall be made by the employer who has to enter sewers or a septic tank.
- (2) Comfortable body suits shall be made available to the worker who has to enter sewers or septic tanks for five feet and afterwards. The employer shall provide full body suits to those entering manholes of depth more than their cleaning. The employer shall also ensure the following safety precautions before a person is engaged in the cleaning of a sewer or a septic tank, namely:-
- (3) The employer shall also ensure the following safety precautions present all the time, one of whom shall be a supervisor:
- (a) There shall be a minimum of three employees present all the time, one of whom shall be a supervisor.
- (b) The atmosphere within the confined space shall be tested for oxygen deficiency and toxic fumes including Monoxide, Methane, and gasoline vapours, through detection tests including the following:-
- (c) Before starting the cleaning under sub-rule (1) the supervisor referred to in clause (a) of sub-rule (3)
- (d) The condition of metal-rung ladders and the side walls of the manhole shall be checked to see if there is any danger of collapse.
- (e) Traffic and pedestrian barriers are provided all the times.
- (f) A flag man should be stationed at least 50 feet ahead of a site and should be visible to incoming traffic for at least 500 feet.
- (g) Regular medical check-up of sewage workers which shall include the examination of respiratory organs, skin injuries, and other occupational diseases and injuries for their treatment to ensure that sewage workers afflicted with such diseases do not enter sewers for cleaning.
- (h) Regular vaccination against respiratory and skin diseases and other occupational diseases to which these workers are prone due to exposure to harmful substances and gases in sewers.
- (i) All employees who are present on-site during cleaning work given training and adequately familiarised with any changes in method and technique with respect to the above.

- (m) Ensure that written operating and rescue procedures are displayed at the entry site.
- (l) Identify and close off or reroute any lines that might carry harmful substances to, or through, the work area.
- (ii) For a duration not exceeding 90 minutes, at a stretch, there shall be a mandatory interview of 30 minutes between two stretches.
- (k) Cleaning of a sewer or a septic tank shall be done only in day-lights and hospitalis or clinics.
- (j) The supervisor possesses and keeps handy the names, addresses and telephone numbers of the nearest hospitalis or clinics.
- (i) Cleaning of a sewer or a septic tank shall be done only in day-lights and hospitalis or clinics.
- (h) If the entry is made through a top opening, use a hoisting device with a harness that suspends a person in an upright position and a mechanical device shall be available to retrieve personnel from vertical spaces more than five feet deep.
- (g) At least one person trained in first aid and cardiopulmonary resuscitation should be immediately available during any confined space job.
- (f) Oxygen content in the manhole must be at least 19.5% in the confined space of the manhole measures at all levels (bottom, middle and top) and no person enters the manhole if oxygen level is below 19.5% and more than 21%.
- (e) Ventilate the sewer line by opening at least two of three manholes on both sides where work is to be carried out.
- (d) Manhole shall be opened at least one hour before the start of operation.
- (c) The oxygen content in the manhole must be at least 19.5% in the confined space of the manhole measures at all levels (bottom, middle and top) and no person enters the manhole if oxygen level is below 19.5% and more than 21%.
- (b) Ventilate the sewer line by opening at least two of three manholes on both sides where work is to be carried out.
- (a) If the entry is made through a top opening, use a hoisting device with a harness that suspends a person in an upright position and a mechanical device shall be available to retrieve personnel from vertical spaces more than five feet deep.
- (n) All workers use the safety gear and safety devices before entering the sewer line.
- (o) At least one person trained in first aid and cardiopulmonary resuscitation should be immediately available during any confined space job.
- (p) Oxygen content in the manhole must be at least 19.5% in the confined space of the manhole measures at all levels (bottom, middle and top) and no person enters the manhole if oxygen level is below 19.5% and more than 21%.
- (q) The oxygenated manhole shall be prepared to prevent any person, specially children, from accidentally falling into the sewer. Dummy cover with welded frame or wire-net may be used.
- (r) All workers use the safety gear and safety devices before entering the sewer line.
- (s) The oxygenated manhole shall be prepared to prevent any person, especially children, from accidentally falling into the sewer. Dummy cover with welded frame or wire-net may be used.
- (t) No material or tools are located near the edge which can fall into the manhole and injure the workman.
- (u) Equipment used during sewer cleaning are explosion and fire-proof.
- (v) No material or tools are located near the edge which can fall into the manhole and injure the workman.
- (w) Portable aluminum ladder is available during the work period where necessary and the portable ladder is properly seated or fixed during use.
- (x) In the event of a sudden or unpredictable atmospheric change, an emergency escape breathing apparatus manholes.
- (y) Equipment used during sewer cleaning are explosion and fire-proof.
- (z) Smoking, open flames are prohibited inside the manhole as well as in the immediate vicinity of open manholes.
- (aa) Within 10 minute after supply is worn.
- (bb) The employer shall ensure the following safety precautions at the time when the person is engaged in the cleaning of a sewer or a septic tank:-
- (i) Portable fans and air blowers with batteries, in good working condition with a back up capacity of more than the estimated duration of the entry of the person in the sewer, shall be carried into sewers for ventilation and a ventillation source shall be installed at the mouth of the man hole.
- (ii) Flashlights and communication devices such as two-way radios shall be carried into sewers.
- (iii) Presence of the following equipment at the site:-
- (a) A tripod and harness system, or some other method insuring manoeuvring of an injured worker to the surface.
- (b) A basket stretcher, or similar device, shall be available for moving the injured worker to emergeency hospital.
- (c) First aid equipment as given in Annexure-I, and trained personnel shall be immediately available.
- (d) The employer shall ensure availability of ambulance and follow-up in close proximity.
- (e) And the premium for which shall be paid by the employer.
- (f) The employer shall ensure that the assinged person has life insurance policy of at least ten lakh rupees.
- (g) The employer shall ensure the following post-cleaning safety precautions after a session of cleaning:-
8. Cleaning of a sewer or a septic tank comes out of the sewer or septic tank after a session of cleaning:-

- (1) Every local authority shall draw a suitable time schedule for carrying out survey of insanitary latrines within its jurisdiction and the public relation of their best.
- (2) The local authority shall take the assistance of the community leaders and non Governmental organizations working in the area under its jurisdiction.
- (3) Any complaint filed by any person including a non Governmental organization regarding the construction, maintenance or use of insanitary latrine, shall be inquiries by the local authority within fifteen days of filing the complaint.
- (4) The local authority shall constitute a Committee under its Chief Executive Officer which at least two members from the community of Safai Karamcharis or sanitary workers, one of whom shall be a woman and at least one member from the civil society groups.
- (5) The Committee referred to in sub-rule (4) shall plan and monitor the survey, and ensure that an awareness campaign is carried out simultaneously with the survey that is conducted.
- (6) The Chief Executive Officer of the local authority shall prepare an initial list of insanitary latrines existing in his jurisdiction and display the same in the notice board of the office of the local authority and publish in two local daily newspapers, inviting the objections, specifying the date by which the objections, if any, to the local authority latrines shall be received.
- (7) The local authority, within fifteen days of final publication of list of insanitary latrines, shall serve a notice of which shall be in the vernacular language.
- (8) The final list of insanitary latrines shall be prepared by the local authority which shall display the same at the notice board of either demolition or conversion of insanitary latrines, or demolition of those buildings which entitle the beneficiaries to schemes of the Central and State Government.
- (9) A copy of such notice referred to in sub-rule (9) shall be sent to the Inspector.
- (10) The notice referred to in sub-rule (9) shall be sent to the local authority latrine to either demolition or conversion to sanitary latrine to avail the benefits under those schemes and the procedure for availing such benefits.
- (11) The notice referred to in sub-rule (9) shall include information regarding the schemes of the Central and State Government which entitle the beneficiaries to schemes of the Central and State Government.
- (12) The Committee referred to in sub-rule (4) shall submit the survey report to the District Magistrate, who, or any department designated by him for this purpose, in turn, shall submit the consolidated reports of all local authorities under his jurisdiction to State Level Survey Committee.
- (13) State Level Survey Committee shall furnish the report of the survey to the Central Ministry/Department dealing with the Schemes of conversion of insanitary latrines for the urban and rural areas.
- (14) The eligible beneficiaries under the relevant Schemes of the Central or State Government may apply for the admission under such schemes.
- (15) After the expiry of the period under sub-Rule (9), the local authority shall have the premises of the authority shall order for its demolition and recover the cost from the occupier as arrears of land revenue.
- (16) If the occupier has neither demolished nor converted the insanitary latrine into a sanitary latrine, the local occupier of insanitary latrine inspects.

SURVEY OF INSANITARY LATRINES

9 Human excreta shall be treated as fully decomposed when it eventually becomes stable material with no unpleasant smell and containing valuable plant nutrients.

INSANITARY LATRINES

CHAPTER-II

- (i) Provide facilities for removal of contaminated clothing and for wash-up as well as cleaning, dry cleaning.
- (ii) Wash-up material shall include but not be limited to water, soaps, hand sanitizers and adequate and medicinally authenticated skin cream for applying on the body for post cleaning safety.
- (iii) Any cuticularises on the skin or problems with a respiratory organ suffered on account of cleaning of sewer shall be immediately cured.

11. (1) The local authority shall ensure that the persons conducting the Survey of manual scavenges shall be adequately and appropriately trained by the local authority on the Survey of manual scavenges.
- (2) The State Level Survey Committee and the District Level Survey Committee shall carry out adequate campaigns at various levels especially in all such areas where insanitary latrines have been found during the survey of insanitary latrines.
- (3) The welfare of Saaf Karmacharis or sanitary workers in identifying manual scavenges for agencys, shall be fully verified to identify manual scavenges.
- (4) The local authority shall involve manual scavenges through awareness campaigns to declare themselves as self declarants and have their details verified during a period and at places, which shall be notified by the local authority.
- (5) The lists of manual scavenges, if provided by the non governmental organisations or any other persons or agencies, shall be fully verified to identify manual scavenges.
- (6) In case, there is discrepancy between the data of insanitary latrines or the number of manual scavenges thrown up by any person or organisation, the local authority shall order a house-to-house survey of insanitary latrines by the concerned authorities to know the names of manual scavengers serving those insanitary latrines.
- (7) Local authority shall also make efforts to identify manual scavenges by visiting the habitations of latrines.
- (8) Sample checks of saff karmacharis, sanitary workers or manual scavenges.
- (9) Sample checks of the work done by the enumerators would be carried out by overseers designated for the purpose, by the local authority, on the basis of random selection to determine indicated below:-
- (i) 100% check in cities and towns having less than 1000 households with insanitary latrines.
- (ii) 50% of the declarations, verified by each enumerator, shall be checked in towns of cities having 1000 to 9999 households with insanitary latrines.
- (iii) 33% of the declarations, verified by each enumerator, shall be checked in towns/cities having 10000 or more, households with insanitary latrines.
- (iv) In categories (iii) and (iv), if sample check of the work done by any enumerator reveals an error of >10%, a 100% check of his work shall be carried out by the supervisor.
- (v) Any person having objection either to the inclusion or exclusion of any name in the provisional list of manual scavengers in pursuance of Act, may within a period of fifteen days from the publication of the list of manual scavengers in its jurisdiction, file an objection in the prescribed format specified by the concerned local authority.
- (vi) The local authorities shall also notify the manner of publication of said list during the survey of manual scavenges carried out under the Act.
- (7) The local authorities shall get the objections enclined into and hold a meeting. If necessary to finalise the list of manual scavenges in its jurisdiction.
- (8) After publication of the final list by the local authority no claim or objection on the list shall be received for being included in the list, provided that the manual scavenger shall be entitled to give self-declaration about his being a manual scavenger.
- (9) The District Magistrate shall file a signed affidavit of officer not below the Tehsildar or Block Development Officer for inquiring into claims and objections received and giving their findings and the inquiry as conducted by the designated authority shall ensure that -
- (i) the claimant or objector is given adequate opportunity to be heard;
- (ii) the claimant or objector is given not less than seven days notice about the date of summary hearing as provided under sub-rule (15);
- (iii) the claimant or objector shall be allowed to support his claim with documentary evidence, if any, as provided under sub-rule (4);
- (10) The District Magistrate shall notify the manner of publication of said list during the survey of manual scavenges.
- (11) The local authority shall get the objections enclined into and hold a meeting. If necessary to finalise the list of manual scavenges carried out under the Act.
- (12) After publication of the final list by the local authority no claim or objection on the list shall be received for being included in the list, provided that the manual scavenger shall be entitled to give self-declaration about his being a manual scavenger.
- (13) The District Magistrate shall notify a signed affidavit of officer not below the Tehsildar or Block Development Officer for inquiring into claims and objections received and giving their findings and the inquiry as conducted by the designated authority shall ensure that -

SURVEY OF MANUAL SCAVENGES

CHAPTER-III

- (v) the claimant or objector shall be given a copy of the order passed by the designated authority as provided under sub-rule(20).
- (iv) the claimant or objector shall have the right to be represented by a lawyer, Non Governmental Organization, or a friend; and
- (iii) forms for filing claims and objections under these rules shall be made available to the applicants free of charge on demand at the designated place, as also through the website of the local authority and the claimant or objector may support his claim or objection, as the case may be and a copy of the order would be accepted, accepted or rejected the claim or objection (if ordered), the officer would pass an appropriate order, summarily hearing and such further verification (if ordered), the officer would carry out necessary corrections in the draft list and transmit it to the District Level Survey Committee for its consideration.
- (ii) The District Level Survey Committee shall cause compilation of lists of manual scavengers received from each local authority, town and prepare a list of manual scavengers for the district which the District Collector will forward to the State - Government.
- (i) The State Government shall have the lists of manual scavengers received from various districts, compiled and prepare a consolidated State list of manual scavengers.
- (20) The State Government will forward to the District Level Survey Committee a copy of the order passed by the local authority, or any time thereafter, apply to the Chief Executive Officer of the local authority, or to any other authority, or any time thereafter, for being declared as a manual scavenger in the prescribed manner. Form of the application for declaration of manual scavenger is given at Annexure-II.
- (21) Any person working as a manual scavenger, may file a complaint before the survey undertaken by the local authority, or any time thereafter, to the Chief Executive Officer of the local authority, or to any other authority, or any time thereafter, for being declared as a manual scavenger.
- (22) There shall be no minimum age limit for identifying manual scavenger, and there shall be no restriction regarding the caste of the individual or income or gender for being identified as scavenger.
- (23) For the purposes of sub-rule (22), a person should have been engaged or employed as manual scavenger at the commencement of the Act or thereafter and should have worked as such continuously for not less than three months.
- (24) A provisional list of identified manual scavengers as verified by the Overseers, shall be published by the concerned local authority in local newspapers and displayed in its own office and at such other places as required for public notice to the members of the community leaders of Sanitary workers.
- (25) A copy of the provisional list shall be made available to members of the local authority and the non government organizations or associations of the community leaders of Sanitary workers.
- (26) While publishing the provisional list, the local authority shall call upon members of the public to file complaints and objections vis-a-vis the list within a period not less than 5 days, in a format notified by the local authority.
- (27) After the approval of the final list by the District Level Survey Committee, it shall be duly published at the notice boards of concerned offices and the final list shall be uploaded on the website of the District Institute and the Government and the District Level Survey Committee.
12. The identified manual scavengers, and from each family, shall be eligible for receiving cash assistance of Rs.40,000 immmediately after identification. The beneficiary shall be allowed to withdraw the amount in monthly instalments of maximum of Rs.7,000.

[F. No. 19014/53/2013-SCD-IIV] MAULISHREE PANDEY, Director

- (1) The State Monitoring Committee shall meet at least once in six months on such dates and times as may be appointed by the Chairperson.

(2) Where the Committee finds it necessary to hold the meeting at any other place, for the reasons to be recorded in writing, such meetings may be held at other places, within the State.

(3) The meeting shall normally be held at the State headquarters.

(4) Member-Secretary shall cause a notice of minimum ten days to all the members of the Committee and also send the list of business to be considered during the meeting.

(5) No business, which is not included in the list of business, shall be considered, without the permission of the Chairpersons.

(6) The Chairperson shall preside over each meeting at which he is present, and in his absence, members may elect the senior-most member present to be Chairman to preside over the meeting.

(7) No business shall be transacted at a meeting unless at least one third of the total members of the Committee are present.

(8) Provided that if at any meeting, less than one third of the members are present, the Chairman may adjourn the meeting to a date not less than seven days from the date of the meeting, informing the members present and sending a registered notice to the other members.

(9) Business at the adjourned meeting shall be disposed of the same.

(10) The proceedings of each meeting shall be circulated to all members present and shall be read out and confirmed at the next meeting of the Committee, and shall be signed by the Chairperson.

(11) A copy of the minutes shall be endorsed in a minute book which shall be kept as a record.

(12) The minutes shall be recorded in a minute book which shall be kept as a permanent record.

STATE MONITORING COMMITTEE

CHAPTER-V

- (1) If the offence pertains to the local authority, which shall therefore take action as per the provisions of the Act.

(2) If the offence pertains to the local authority, mainly due to use of an insamitary latrine, the inspector shall report to the local authority shall take steps to include the name of a manual scavenger found to be employed in the local authority as well as the District Magistrate.

(3) The local authority shall take steps to include the name of a manual scavenger found to be employed in the local authority as well as the District Magistrate.

(4) It appears to the inspector that hazardous cleaning of septic tanks is being restored to the local inspector shall order to stop such hazardous cleaning for the matter to be referred to the local authority.

(5) The inspector may examine any structure, site, place or premises within his jurisdiction, when there are reasons to believe that any such premises is being used or has been used or about to be used for hazardous cleaning of sewer or septic tank.

(6) The inspector may take on the spot of any otherwise such evidence of any person which he may consider necessary for the purpose of any examination or enquiry connected with insulation of any building or sewer or septic tank.

(7) The inspector may take or caused to be taken any photograph, video clip, sample, record or make any sketch by using any device including electronic device as he may consider necessary for the purpose of any examination or enquiry under these rules.

(8) On finding that a local authority, person or agency is engaged in or employing a person in hazardous cleaning, the inspector shall instruct such authority to stop such employment as mentioned in Form annexed to these rules.

POWERS OF THE INSPECTOR

CHAPTER-IV

4. Large size sterilised burn dressing
5. 6 (15gms) packets sterilised cotton wool
6. 1 (60 ml) bottle containing a two percent aqueous sodium iodine
7. 1 (60 ml) bottle containing salicylate having the dose and mode of administration indicated on the label
8. 1 roll of adhesive plaster
9. 1 snake bite lancet
10. 1 (130 gms) bottle of potassium permanganate crystals
11. 1 pair scisscors
12. 1 copy of the first-aid leaflet issued by the Director General Factory, Labour Service and Labour Ministry Government India
13. A bottle containing 100 tablets each of 5 gms 1 of aspirin
14. Oilment for burns
15. A bottle of suitable surgical antibiotic solution.
- (b) The first-aid box shall be kept in charge of a responsible person who shall always be readily available during the working hours of the work place.
- (c) A person in charge of the first-aid box shall be a person trained in first-aid treatment in the work place where the number of employees employed is 150 or more.
- (d) In work places where the number of employees employed is 50 or more and hospital facilities are not available within easy distance from the work place, first-aid posts shall be established and run by a named company or firm which shall be on duty and shall be available at all hours when the workers are at work.
- (e) Where work places are situated in places which are not towns or cities, a suitable motor vehicle equipped with the readily available to carry injured person or person suddenly taken ill to the nearest hospital.
- (f) The first-aid box shall not contain any other equipment or substance as mentioned in paragraph under (b) and (f).

Photo of the person engaged in manual scavenging	District:	Name of the State:	Municipality:	Town:	Ward:	Village:	Parichayat
Identification of the persons engaged in manual scavenging Self Declaration Form (See rule 11(2))							
Annexure-II							

FAMILY Photo of the person en-gaged in manual scavenging
(Picture post card size photograph 6" x 4")

Picture post card size photograph (X4)

Familly Photo of the person engaged in manual scavenging

Family Photo of the person engaged in manual scavenging (Picture post card size photograph 6" x 4")

Photo of the person
engaged in manual scavenging

(04) ວິວາດ

{See rule 11(2)}

Identification of the persons engaged in manual scavenging

THE GAZETTE OF INDIA : EXTRAORDINARY [PART II—SEC. 3(i)]

7. Status of Employment:

1. Employed in:

(v) Others (Specify)

(b) Central Government

(c) State Government

(d) Municipal Corporation

II. Employed on:

(a) Permanent basis

(b) Temporary basis

(c) Contract basis

(d) Jamaiati

(e) Sub Caste

(a) Whether SC/ST/OBC/Others

(b) Caste

(c) Sub Caste

(d) Religion

10. (a) Have you received any benefit from the government rehabilitation schemes?

(Put a ✓ mark in the appropriate box)

Name of the Schemes		Rupees	(Please specify the name of Scheme(s))	
(1)	National Scheme for liberation and rehabilitation of scavengers (NSLRs)		(2)	Self Employment Scheme for rehabilitation for manual scavengers (SRMS)
(2)	Self Employment Scheme for rehabilitation for manual scavengers (SRMS)		(3)	Any other
(3)	(Please specify the name of Scheme(s))			

b) If yes, name of the scheme (Put a ✓ mark in the appropriate box):

Yes	No

(Put a ✓ mark in the appropriate box)

11. (a) Are you engaged in any occupation other than scavenging? : Yes No

d) Not known

11. (a) Are you engaged in any occupation other than scavenging? : Yes <input type="checkbox"/> No <input type="checkbox"/>		12. Any other skills you possess: _____
ii) Carpentry	iii) Driving	v) Tailoring
iv) Cooking	vii) Construction	vi) Any other (Specify) <input type="checkbox"/>
vi) Any other (Specify) <input type="checkbox"/>	viii) Other _____	

12. Any other skills you possess: _____

ii) Carpentry

iii) Driving

v) Tailoring

vi) Any other (Specify)

vii) Construction

viii) Other _____

ix) Other _____

x) Other _____

xi) Other _____

xii) Other _____

xiii) Other _____

xiv) Other _____

xv) Other _____

xvi) Other _____

xvii) Other _____

xviii) Other _____

xix) Other _____

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xl178) Other _____

xl179) Other _____

xl180) Other _____

xl181) Other _____

xl182) Other _____

xl183) Other _____

(Note: If the number of involved manual scavengers
each of the person engaged in manual scavenging

S.No	Detail of Open Drains(OD)/Railway Tracks/other spaces :	Salaries/wages of the manual scavengers spaces in which excreta from the insanitary latrines is being flushed	In cash (Rs.)	In kind (Rs.)

2. Details of Community Insanity-Larime (CIL):

(Note: Please describe detailed description of the individual similarity. Likewise Cleared by the person engaged in manual scavenging. In case you need to write extra information kindly photocopy this page and attach with the survey form)

1. Details of Individual Immunity Latrine (ILL):

Name and address of the person engaged in manual scavenging:	_____ _____ _____	
Contract Telephone/Mobile No.:	_____ _____ _____	
Signature of Data Entry Operator.	_____ _____ _____	
Pincode _____		in manual scavenging
Signature / Thumb impression of the person engaged		
name and date: _____ Signature of Enumerator, _____ name and date: _____ Signature of Supervisor, _____ name and date (With code No.): _____ Signature of Data entry Operator, _____ name and date (With code No.): _____ Signature of Inspector Latrine _____		

13. Alternative Occupation Proposed (Please specify) _____

2. You are requested to show cause as to why action against you under Section _____ of the Act be not initiated. You are requested to submit your explanations in writing by _____ (date) or appear in my office on _____ at _____ in the necessary clarification or you representitive fails to appear in this specific day and time, it shall be deemed that you have nothing to say in the matter and the undersigned shall be free to take action in accordance with the provisions of the Act and the Rules.

3. In case you fail to submit the necessary clarification or you representitive fails to appear on this specified day and time, it shall be deemed that you have nothing to say in the matter and the undersigned shall be free to take action in accordance with the provisions of the Act and the Rules.

Subject: Notice under the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013(hereinafter the Act) and the Prohibition of Employment as Manual Scavengers and their Rehabilitation Rules, 2013 (hereinafter the Rules); Hazardous cleaning of sewers and septic tanks	Date.....
Whereas, Section 7 of the Act provides that no person, local authority or any agency shall, from such date as may notify, whether directly or indirectly, any person for hazardous cleaning of a sewer or a septic tank;	the State Government may notify, whether than one year from the date of commencement of this Act, engage or employ, either directly or indirectly, any person for hazardous cleaning of a sewer or a septic tank;
and whereas, the _____ (name of State) Government has notified the date of enforcement of Section 7 of the Act as _____ (date of effect);	and whereas, the _____ (name of State) Government has notified the date of enforcement of the provisions of section 3 to _____ of the Rules;
and whereas, you have been noticed to have violated the provisions of Section 7, read with Section 2(1)(d) of the said Act and the rule _____ (rule number) made thereunder, as per the following details:	of the said Act and the rule _____ (rule number) made thereunder, as per the following details:
(i) Place of violation	
(ii) Date of violation	
(iii) Violation details :-	

Office of the Inspector of Employment of Manual Scavengers and their Rehabilitation
Annexure-III
Under rule 13(8) of the Prohibition of Employment of Manual Scavengers and their Rehabilitation Rules, 2013

